

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

Present : Hon'ble Dr. B.C. Sarma, Administrative Member.  
Hon'ble Mr. D. Purkayastha, Judicial Member.

O.A. No. 1026 of 96 R.C. Sengupta  
O.A. No. 1027 of 96 B.K. Joardar  
O.A. No. 1028 of 96 P.K. Roy  
O.A. No. 297 of 97 S.K. Banerjee  
O.A. No. 298 of 97 P.N. Murty

VS

...Applicants.

1. Union of India service through the Chairman, Railway Board and Ex. Officio Principal Secretary to the Government of India, Ministry of Railways, Rail Bhawan, New Delhi-110 001.
2. The General Manager, S.E. Rly, Garden Reach, Calcutta-700 043.
3. The F.A. & C.A., S.E. Rly., Garden Reach, Calcutta-700 043.
4. The Dy. F.A. & C.A.O.(W/S), S.E. Rly., P.O. Kharagpur, Dist. Medinipur.

...Respondents

For the applicants : Mr. P.B. Misra, Counsel.  
(O.A. Nos.1026-28/96 & O.A. Nos.297-98 of 97)  
Mr. S.K. Mitra, Counsel.(O.A. Nos.1026-28/96)

For the respondents : Mr. P. Chatterjee, Counsel (O.A. Nos.1026-28/96)  
Mr. S. Chowdhury, Counsel.(O.A. Nos. 297-98/97)

Heard on 12.9.97

Order on 12.9.97

ORDER

B.C. Sarma, AM

All the five applications have been taken up together for hearing and order since they involve common question of law and fact.

2. The dispute raised in this application is about the non-fixation of pay to the applicants as SG.C.G.I under FR-22C denying higher pay and higher consequential benefits. The brief facts of the case are as follows:



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